

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.26
C.P.No.82/BB/2021

IN THE MATTER OF:

Smt. Veena S Rao ... Petitioner
Vs.
Shri Rakesh Sasibhusan ... Respondent

Order under Section 447,448 & 449 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : None

ORDER

1. None appeared for the matter.
2. The Petitioner has sent a letter dated 28.05.2024 along with a copy of medical documents. The same is taken on record, vide Dy.No.3056 dated 29.05.2024 stating that she is due for a minor surgical and thus seeks for long adjournment in the matter.
3. List the case before the Regular Bench on **17.09.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)